

অসম



ৰাজপত্ৰ

# The Assam Gazette

অসাধাৰণ

**EXTRAORDINARY**

প্ৰাপ্ত কৰ্তৃব্যৰ দ্বাৰা প্ৰকাশিত

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No. 62    Dispur, Thursday, 18th June, 1987, 28th Jyaistha.  
1909 (S. E.)

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

NOTIFICATION

The 16th June 1987

No.LGL.111/85/164.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.



ASSAM ACT NO. XIII OF 1987

(Received the assent of the President on 10th June, 1987)

THE ASSAM URBAN WATER SUPPLY AND SEWERAGE  
BOARD (AMENDMENT) ACT, 1987.

An

Act

to amend the Assam Urban Water Supply and Sewerage  
Board Act, 1985.

Preamble. Whereas it is expedient to amend the Assam Urban Water Supply and Sewerage Board Act, 1985 (Act II of 1987), hereinafter called the principal Act, in the manner hereinafter appearing :

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Urban Water Supply and Sewerage Board (Amendment) Act, 1987.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on the 9th day of January, 1987, the date on which the principal Act came into force.

Amendment  
of section 60  
of Act II of  
1987.

2. In the principal Act, in Section 60, in clause (f) to sub-section (1), in between the words "public street" and "and immediate prevention", the comma and the words, "private or public property" shall be inserted.

Amendment  
of Section 63  
of Act II of  
1987.

3. In the principal Act, in sub-section (1) of Section 63, at the end in between the word "area" and the full stop "." the following shall be inserted, namely—

"after providing adequate treatment to the extent of norms prescribed for pollution control."



Amendment  
of Section 82  
of Act II  
of 1987.

4. In the principal Act, in Section 82, for the words "any law for the time being in force authorising such acquisition" appearing at the end, the words, "the Land Acquisition Act, 1894 as amended from time to time" shall be substituted.

MD. SAADULLAH,  
Secretary to the Govt. of Assam,  
Legislative Department.